

**Notification No.53/2005 - Customs (N.T.)**

14th July, 2005

In exercise of the powers conferred by clause (aa) of sub-section (1) read with sub-section (2) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 12/97-CUSTOMS (N.T.), dated the 2nd April, 1997, namely:-

In the Table to the said notification, against serial number 8, relating to the State of Madhya Pradesh, after entry (iii) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely:-

(3)	(4)
" (iv) Mandideep, District Raisen	Unloading of imported goods and loading of export goods"

F.NO.434/ 04 /2005-CUS.IV

(ANUPAM PRAKASH)  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Note:- The Principal notification was published in the Gazette of India, Part II, Section 3, Sub-Section (i) vide number G.S.R. 193(E), dated the 2nd April, 1997.